

2377. [Transferred to the 18th December, 1991.]

Transfer of Teachers in Kendriya Vidyalayas

2378 SHRI RAGHVJI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that about 100 Post Graduate Teachers, about 200 Trained Graduate Teachers and more than this number of Primary Teachers of Kendriya Vidyalaya?, have been transferred at the instance of the Chairman, Kendriya Vidyalaya Sangathan since July, 1991;

(b) if so, whether it is also a fact that most of them have been transferred to the Vidyalayas where there was no vacancy for them as per staff-strength sanctioned for 1990-91; and

(c) if so, what are the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c) The Chairman has, in his discretion, directly ordered some transfers on extreme compassionate considerations or administrative exigency.

In some of those cases, teachers have been posted to Vidyalayas where there were no vacancies as per the staff sanction for 1990-91. subject to adjustment later by sanction of requisite number of posts, keeping in view the additional enrolment of students and increased number of sections in Vidyalayas and by effecting transfers.

Allotment of Government Accommodation to Teachers of Kendriya Vidyalaya Sangathan

2379. SHRI GURUDAS DAS GUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a number of flats of Kendriya Vidyalaya, Delhi Cantt, allotted to their Staff have not been vacated by their

employee even after four to five years of their transfer from Delhi;

(b) if so, the details thereof;

(c) what action Government have taken for their vacation;

(d) whether it is a fact that there is a long waiting list of teachers of Kendriya Vidyalaya No. 1, Delhi Cantt, for allotment of accommodation; and

(e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) There are three such cases.

(c) The officials concerned have been directed to vacate these quarters.

(d) and (e) There are 15 such staff members awaiting allotment. However, accommodation is not generally available for all staff members.

Financial Assistance for Development of Sports/Games

2380. DR. YELAMANCHILI SIVAJI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the details of the various schemes launched with a view to develop sports/games in States and the number of applications pending from various States for financial assistance for different schemes, State-wise and scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) WITH ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMTA BANERJEE): For development of sports & games in States, Government is implementing the following Schemes:—

(i) Scheme of Grants to State Sports Councils, etc.

(ii) Scheme of Grants to Rural Schools for purchase of non-consumable sports equipment and development of playground.

(iii) Scheme of Laying of Synthetic Tracks/Artificial Surfaces.

(iv) Scheme of grants for Sports

& Games in Universities and Colleges.

(v) Incentive Scheme for promotion of sports & games in Schools through Prize Money.

The proposals pending for consideration under the schemes mentioned in SI. (i) & SI. (iii) above is given in the Statement attached/. (See below) No proposals are pending in the Department under other Schemes.

Statement

I. Number of cases pending for consideration under the scheme of grants to State Sports Councils Etc.

Sl. No.	States	Number of applications pending
1	Andhra Pradesh	15
2	Arunachal Pradesh	—
3	Assam	79
4	Bihar	2
5	Gujarat	15
6	Goa	—
7	Himachal Pradesh	9
8	Haryana	21
9	Jammu & Kashmir	—
10	Kerala	17
11	Karnataka	56
12	Meghalaya	—
13	Maharashtra	104
14	Manipur	12
15	Madhya Pradesh	70
16	Mizoram	1
17	Nagaland	—
18	Orissa	43
19	Punjab	10
20	Rajasthan	12
21	Sikkim	10
22	Tamil Nadu	142

1	2	3
23	Tripura	1
24	Uttar Pradesh	17
25	West Bengal	30
UNION TERRITORIES		
26	Andaman & Nicobar Islands	7
27	Chandigarh	3
28	Daman & Diu	—
29	Delhi	3
30	Dadar & Nagar Haveli	—
31	Pondicherry	1
32	Lakshadweep	—
		6 80

II Number of cases pending under scheme of laying of synthetic Tracks/artificial surfaces

Sl. No.	Application
1. Andhra Pradesh	1
2. Maharashtra	2
3. Orissa	1
	4

उत्तर प्रदेश के ग्रामीण क्षेत्रों में पॉलिटैकनिक

2381. श्री ईश दत्त यादव : क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार 1991-92 में उत्तर प्रदेश में आजमगढ़, मऊ, गाजीपुर जौनपुर और मुल्तानपुर के ग्रामीण क्षेत्रों में कुछ पॉलिटैकनिक खोलने का विचार रखती है ;

(ख) यदि हां, तो उनका ब्यौरा क्या है ; और

(ग) उन राज्यों के नाम क्या-क्या हैं, जहाँ 1990-91 में पॉलिटैकनिक स्थापित किए जाने का विचार है ?

मानव संसाधन विकास मंत्री (श्री अर्जुन सिंह) : (क) और (ख) जी, नहीं, आजमगढ़, गाजीपुर, जौनपुर, जगदीशपुर (मुल्तानपुर) और अमेठी (मुल्तानपुर) में विद्यमान पॉलिटैकनिक इन क्षेत्रों की आवश्यकतायें पूरी करते हैं ।

(ग) वर्ष 1990-91 में असम गुजरात, हरियाणा, कर्नाटक, मध्य प्रदेश महाराष्ट्र, पंजाब, राजस्थान और उत्तर प्रदेश राज्यों ने पॉलिटैकनिक गठित करने का प्रस्ताव किया था ।

गुजरात में पॉलिटैकनिक

2382. श्री राम सिंह राठवा : क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात में चल रहे पॉलिटैकनिकों की संख्या कितनी है ;

(ख) वे कहाँ-कहाँ पर स्थित हैं ;

(ग) क्या सरकार राज्य में कुछ और पॉलिटैकनिक स्थापित करने का विचार रखती है ;

(घ) यदि हां, तो उनका ब्यौरा क्या है ; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?